

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10164/2013

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and permission to file additional documents and stay and office report)

Date : 17/10/2014 This petition was called on for hearing today.

For Petitioner(s)

Ms. Liz Mathew, Adv.

Mr. Hitesh Kumar Saini, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time, as last chance, is given to the learned counsel for the petitioner to furnish the address of the concerned District Court for the service of notice to the unserved respondent. Dasti in addition is permitted to be served through the learned standing counsel representing the State of U.P.

List on 08.01.2015.

(M K HANJURA)
Registrar

PS